

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 28**

**MA 3758/2019 In C.P.(IB)3457/MB/2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **20.03.2024**

NAME OF THE PARTIES:      CORPORATION BANK V/S TRIMAX IT  
   INFRASTRUCTURE AND SERVICES LTD  
   LINK LEGA INDIA

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Ms. Mahee Vohra, Advocate i/b Link Legal appeared for the Financial Creditor.
2. Learned Counsel for the Financial Creditor informs that amendment application has been moved to bring on record the party who shall prosecute the application further and that IA is yet to be numbered.
3. List this matter on **12.04.2024** for further consideration.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna